

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 985/GT/2025

Date: 18 June 2026

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for revision of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **25.6.2026**:

Additional Capital Expenditure (ACE)

- a) *As per the direction in the order dated 29.03.2023 in Petition No. 442/GT/2020, the Petitioner to furnish the auditor certified details such as existing ash dyke and pond capacity, raisings completed and their respective heights, actual generation, ash produced, total ash utilised locally, quantity of ash transported, ash transportation charges, net quantity of ash available at plant, balance capacity of ash dyke and ash pond etc.*
- b) *As per the direction in the order dated 29.03.2023 in Petition No. 442/GT/2020, the Petitioner is directed to furnish the actual decapitalization value, the original value of complete DCS system and other relevant information.*
- c) *Justification with documentary evidence for ACE claimed under "Ring Road between Gate No.03 to MGR Crossing and Steel Yard" under Regulation 25(2)(d) with 76.*
- d) *The Petitioner has claimed Package ERV amounting to Rs.49.74 lakh during the year 2023-24 and has shown corresponding liability as 'nil'. However, on scrutiny of Form-S (Statement of Liability flow) it is observed that there is corresponding liability addition of Rs.49.74 lakh during the year 2023-24. The Petitioner shall clarify the same in detail along with modification of necessary tariff forms.*
- e) *For claim under 'Service Road along the MGR track' under Regulation 26(1)(d) with 76, provide letter of higher security and safety of the plant as advised or directed by appropriate Indian Government Instrumentality or statutory authorities responsible for national or internal security*
- f) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC. If otherwise, such details shall be provided by the Petitioner.*

Discharge of Liability

- g) *Reconciliation of liability as on 31.3.2019 with the closing liability as per the order dated 21.04.2022 in Petition No. 362/GT/2020.*

Interest on Loan

- h) *A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefits towards refinancing) needs to be furnished.*

O&M expenses- Capital Spares

- i) *Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and which does not form part of the Capital Cost.*
- j) *The Petitioner has claimed the Capital Spares in a proportionate manner. As the items claimed are expected to be utilized or consumed in a specific unit or stage, provide reasons for claiming the cumulative expenditure incurred in all the stages (including the stages not part of this petition) in a proportionate manner based on stage capacity in MW*

O&M expenses- Security Expenses

- k) *Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*

O&M expenses- Ash Transportation Expenses

- l) *Details regarding the award of ash transportation contracts, the distance to which fly ash has been transported, along with duly reconciled statements of expenditure incurred on ash transportation, to be submitted for the 2019-24 tariff period as per the order dated 28.10.2022 in 205/MP/2021. Justification for the significant escalation in ash transportation charges from 2019-20 to 2020-21 and 2020-21 to 2021-22 and as reflected in submissions under Form 3A and 3B.*
- m) *The Petitioner shall furnish the detailed methodology and rationale adopted for the allocation of Annualized Net Ash Transportation charges for Kahalgaon STPS Stage-II out of overall Net Ash Transportation Charges of Kahalgaon Station.*
- n) *It is noted from the Auditor-certified statement furnished by the Petitioner in respect of ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed ash transportation expenses.*

Exclusions

- o) *Details of asset-wise positive and negative entries in exclusions as claimed in Form-K.*

Calculation of ECR

- p) *Details of GCV of opening stock and received stock for fuel (primary & secondary) as per the format of Form-15 and Form-15A of the 2019 Tariff Regulations for the three months of Quarter 3 from 2018-19 to 2022-23.*

Supplementary Tariff for ECS

- q) *Provide justification for not filing a separate Petition for determination of supplementary tariff for the Emission Control System (ECS) based on the actual capital expenditure duly*

certified by the Auditor, as directed by the Commission vide order dated 17.11.2021 in Petition No. 501/MP/2020 and in line with Regulation 8(4), fourth proviso to Regulation 9(1), Regulation 9(3), Regulation 14(2) and 29(4) of the 2019 Tariff Regulations.

Forms

r) Following tariff forms duly certified by the Auditor (with UDIN), as required in the formats of Part-I of Annexure-I of the 2019 Tariff Regulations:

- Form-L: Statement of capital cost
- Form-15 and Form-15A - Certified by statutory auditor; along with the certification that the claimed details are in line with the 2019 Tariff Regulations.
- Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts duly certified by the Auditor (with UDIN Number)
- Form-S: Statement of liability flow duly certified by the Auditor (with UDIN Number).
- Annexure-IA: Summary of Gross Block Reconciliation.

Depreciation

s) In respect of cost of IT equipment & software as considered at Form-12, the Petitioner shall furnish following additional details in respect of each year of the tariff period:

(Rs. in lakh)

	Accrual Basis	Liabilities	Cash Basis
Opening cost of IT equipment & software, included in the allowed capital cost			
Add: Additional capitalization claimed during the year			
Less: De-capitalisation out of allowed assets (or assets claimed during the tariff period)			
Closing cost of IT equipment & software (forming part of allowed / claimed capital cost)			
Average cost of IT equipment & software			

2. The Respondents shall file their replies by **2.7.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **9.7.2026**.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents